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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
THIS THE 5TH DAY OF JANUARY, 2001
Original Application No.1469 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.
HON.MR.S.DAYAL, MEMBER(A)

Virendra Mohan Tewari,
S/o Shri Kripa Shanker Tewari
R/o 261/4 New Labouf Colony
Kanpur.

... Applicant

(By Adv: Shri K.C.Sinha)

Versus

1. Union of India through Director General
Foreign Trade Udyog Bhawan,
New Delhi.
2. The Joint Director General
Foreign Trade(CLA)
B.K.Roy Court, 6-7 Asaf
Ali Road, New Delhi.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

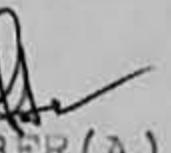
By this application u/s 19 of A.T.Act 1985 the applicant has challenged the order of compulsory retirement dated 23.5.2000 passed against him in disciplinary proceedings. Admittedly the applicant has filed statutory appeal against the said order on 7.6.2000 which is still pending. As appeal of the applicant is pending we do not find it a fit case for interference except for a direction to the Appellate Authority to decide the appeal within a specified time.

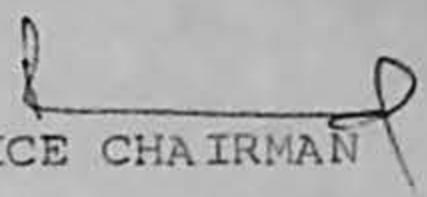
The learned counsel for the applicant at the end also submitted that as the applicant has been compulsorily retired w.e.f. 31.5.2000 respondents may be directed to pay him provisional pension as in the absence of payment of salary or pension applicant is facing great hardship.

Considering this aspect,we direct that the respondents shall start paying provisional pension to the applicant if

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✓ admissible under Extant Rules from the month of March 2001. The
appeal of the applicant shall be decided within three months from the date of this order. Subject to the aforesaid direction this application is disposed of finally with no order as to costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 5.1.2001

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